

ITEM NO.6

COURT NO.8

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26516/2019
(Arising out of impugned final judgment and order dated 17-07-2019
in WP(C) No.7137/2019 passed by the High Court of Delhi at New
Delhi)

NANDITA NARAIN

PETITIONER(S)

VERSUS

ST. STEPHENS COLLEGE THROUGH ITS PRINCIPAL & ORS. RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.170164/2019-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

Date : 09-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr.Colin Gonsalves, Sr.Adv.
Mr.Sidharth S., Adv.
Mr.Satya Mitra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Put up before a Bench in which one of us (Dhananjaya
Y Chandrachud, J.) is not a Member.

(Ashok Raj Singh)
Court Master

(Saroj Kumari Gaur)
Court Master